

ITEM NO.58

COURT NO.11

OUT TODAY  
SECTION II

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 10356/2022  
(Arising out of impugned final judgment and order dated 29-10-2022  
in CRLRC No. 699/2022 passed by the High Court For The State Of  
Telangana At Hyderabad)

RAMACHANDRA BARATHI @ SATHISH SHARMA V.K. & ORS. Petitioner(s)  
VERSUS

THE STATE OF TELANGANA Respondent(s)

(IA No. 164958/2022 - PERMISSION TO FILE ADDITIONAL  
DOCUMENTS/FACTS/ANNEXURES)

Date : 04-11-2022 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE B.R. GAVAI  
HON'BLE MRS. JUSTICE B.V. NAGARATHNA

For Petitioner(s) Mr. K.V. Vishwanathan, Sr. Adv.  
Mr. Puneet Yadav, Adv.  
Mr. Sourabh Gupta, Adv.  
Mr. Parijat Kishore, AOR  
Mr. Prashant Dahat, Adv.

For Respondent(s) Mr. Sidharth Luthra, Sr. Adv.  
Mr. Dama Seshadari Naidu, Sr. Adv.  
Mr. S. Uday Kumar Sagar, Adv.  
Ms. Sweena Nair, Adv.  
Mr. Angaj Gautam, Adv.  
Mr. Sarthak Karol, Adv.  
Ms. Shivali Chaudhary, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

List the matter on 7.11.2022.

However, we clarify that the pendency of the present petition  
nor the pendency of the proceedings before the High Court would not  
preclude the learned Trial Judge in considering the application(s)  
of the petitioners for bail.

Needless to state that the Trial Court consider the  
applications on its own merits.

(NARENDRA PRASAD)  
ASTT. REGISTRAR-cum-PS

(SAROJ KUMARI GAUR)  
ASSISTANT REGISTRAR